

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 448/2012

New Delhi this the 30th day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Former Assistant Braham Pal Singh Gautam,
Through Authorized Shashi Kant Mishra
R/o. D-15/209 Sector-3, Rohini,
New Delhi-110 085.

Present residing at 34, Ferndale Road,
Forest Gate, LONDON E-7 8JX

...Applicant

(By Advocate: Mr. Rahul Singh)

Versus

1. Union of India
Through Secretary,
Ministry of External Affairs,
Govt. of India,
Room 183 A, South Block,
New Delhi.
2. Joint Secretary (CNV &
Chief Vigilance Officer)
Ministry of External Affairs,
South Block,
New Delhi.
3. Ministry of Personnel
Public Grievances & Pensions
Department of Pensioner & Pensioners' Welfare,
Loknayak Bhawan,
New Delhi.
4. Chairman,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi-11.
5. The High Commissioner,
High Commission of India,
LONDON through
The Secretary, M.E.A.,
Govt. of India,
New Delhi.Respondents

(By Advocate: Ms. Priyanka Bhardwaj for Mr. M. K. Bhardwaj)

O R D E R (O R A L)

By : V. Ajay Kumar, Member (J)

Learned counsel Mr. Rahul Singh on 05.09.2016 itself submitted that he has already communicated to the applicant that he will not be available for appearance in this case and the applicant has accepted the said decision. However, to give time to the applicant, this matter was listed on 15.09.2016. Again it is listed today. Mr. Rahul Singh today also submitted that he is not the counsel in this O.A and accordingly, since there is no other representation on behalf of the applicant, we dismiss this O.A for default and non-prosecution.

(K.N. Shrivastava)
Member (A)

(V. Ajay Kumar)
Member (J)

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